

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1035
ANSWERED ON:14.07.2004
HEALTH FACILITIES FROM PRIVATE PRACTITIONERS
Khairi Shri Chandrakant Bhaurao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has any proposal to allow Members of Parliament and Government employees to avail of health facilities from private practitioners on reimbursement basis instead of Central Government Health Scheme;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a) to (c) No, Sir. The Members of Parliament are covered under the Medical Facilities (Members of Parliament) Rules, 1959 under which they shall be entitled to same medical facilities as are available to officers of the Central Civil Services, class I, having their headquarters in Delhi or New Delhi, under the Contributory Health Services Scheme for Central Government employees. The Contributory Health Services Scheme covers specified cities/areas in the country. The Government servants residing in these areas are covered under the CGHS. The Central Government employees who reside in areas where CGHS has not been extended are covered under Central Services (Medical Attendance Rules, 1944, wherein, medical services of an authorised medical attendant can be obtained in case of need.